

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

6. C.P. (IB)-51(MB)/2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024**

**NAME OF THE PARTIES:- IDBI Trusteeship Services Limited**  
**V/s**  
**Advantage Raheja Hotels Private Limited**

**Section: U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**CP(IB) 51(MB)2024**

Presence:-

Mr. Ryan D'Souza a/w Zaid Mansuri, Adv. (VC) ... for Financial Creditor

Mr. Ajesh Kumar Shankar, Adv. (VC) ... for Corporate Debtor

Counsel appearing for the Corporate Debtor seeks time to argue the present Company  
Petition. At the request of the Counsel for the Corporate Debtor list this matter on  
**09.08.2024**. No further adjournment shall be granted on any ground.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**